

Crl. Misc. NO.108/19

**25.03.19**

CD received with charge-sheet.

Vide petition No.199, learned counsel citing reason prayed for allowing the petitioner not to press this petition during hearing.

Heard.

Learned counsel showed reason that accused/petitioner has been shown as not send-up vide CD bearing police station and another accused/petitioner already arrested in the meantime.

Considering the prerogative of petitioner, prayer allowed. Charge-sheet be tagged to CD.

CD be sent back to P.S.I, Morigaon and LCR to concern Court.

Asstt.Sessions Judge,Morigaon.